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NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD

CP (CAA) No. 40/NCLT/AHM/2017  
With CA (CAA) No. 34/NCLT/AHM/2017

Coram:

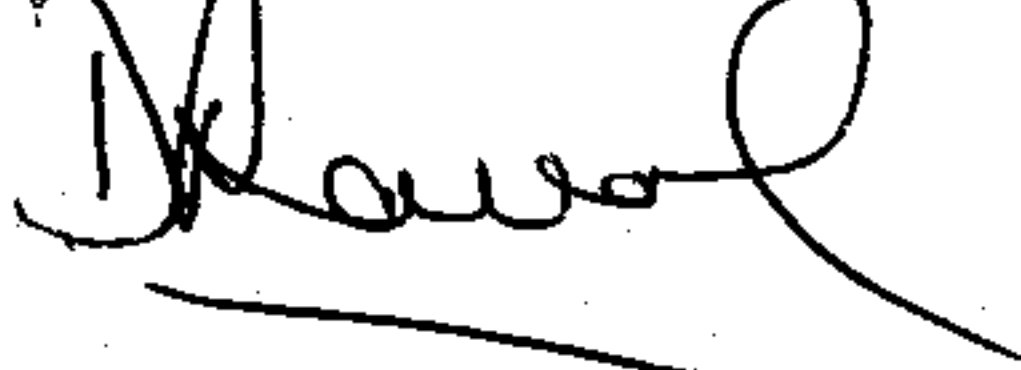
Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.07.2017**

Name of the Company: Welspun Energy Pvt. Ltd.  
WS Alloy Holding Pvt. Ltd.  
Welspun Steel Ltd. (Joint Application)

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Dharmistha Raval	Advocate	Petitioner	
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2. **ORDER**

Learned Advocate Ms. Dharmistha Raval present for Petitioners.

Proof of service of notice to statutory authorities filed.

Representation of Official Liquidator received in Transferor Companies.

No representation received from other statutory authorities.

Heard arguments of Learned Counsel for Petitioner.

Petition is admitted.

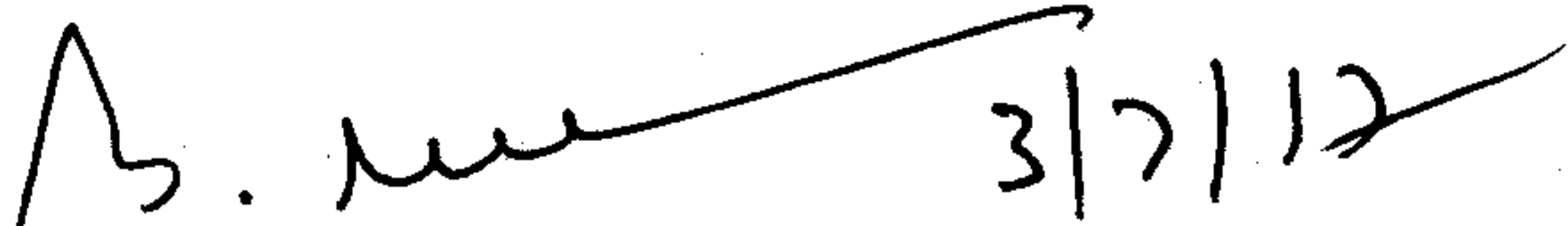
Date of hearing 24.07.2017.

Petitioner shall advertise Notice of hearing of this petition in "Indian Express Ahmedabad Edition and Sandesh Daily Ahmedabad Edition" not less than ten days before the fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director and Official Liquidator informing the date of hearing.

Meanwhile the petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 24.07.2017 for hearing.

  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

Dated this the 3rd day of July, 2017.